

NOTIFICATION

New Delhi, the 24th April, 2001

G.S.R. 292(E).- In exercise of powers conferred by clause (aa) of sub-section (2) of section 35 read with sub-section (6A) of section 5 of the Telecom Regulatory Authority of India Act, 1997 (No. 24 of 1997), the Central Government hereby makes the following rules, to amend the Telecom Regulatory Authority of India (Allowances to part-time members) Rules, 2000, namely:-

1. Short title and commencement:- (1) These rules may be called Telecom Regulatory Authority of India (Allowances to part-time Members) Amendment Rules, 2001.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Telecom Regulatory Authority of India (Allowances to part-time members) Rules, 2000, in rule 7 for the words “powers to relax any provision” the words “powers to relax, after recording in writing the reasons thereof, any provision” shall be substituted.

[F. No. 15/3/2001- Restg.]

ANIL KUMAR, Jt. Secy.

Footnote:- The principal rules were published in the Gazette of India vide No. G.S.R. 666(E) dated 18th August, 2000.